

आयकर अपीलीय अधिकरण, सुरत न्यायपीठ, सुरत
IN THE INCOME TAX APPELLATE TRIBUNAL
SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, Hon'ble JUDICIAL MEMBER
AND Dr.SHRI ARJUN LAL SAINI, Hon'ble ACCOUNTANT MEMBER

(Virtual Hearing)

आ.अ.सं./I.T.A's No.230, 231, 232 & 233/SRT/2019

निर्धारण वर्ष/Assessment Years: 2009-10, 2010-11, 2009-10 & 2010-11

Sureshchandra V Parikh, 70, Siddhivinayak, Ind. Estate-2 near Satyam Shivam Sundaram app. Located New Bombay market Street of SaikiranHotel outside Saharadarwaja, Umarwada, Surat. [PAN: ABTPP 9703 F]	Vs	The Income Tax Officer, Ward-3(1)(5), Surat.
अपीलार्थी / Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओर से /Assessee by	Shri Rushi Parekh - CA
राजस्वकीओर से /Revenue by	Smt. Anupama Singhla - Sr.DR

सुनवाई की तारीख/ Date of hearing:	23.04.2021
उद्घोषणा की तारीख/Pronouncement on:	23.04.2021

आदेश / O R D E R

PER PAWAN SINGH, JUDICIAL MEMEBER:

1. These four appeals by the Assessee are all directed against the separate orders of Id. Commissioner of Income Tax-(Appeals)-3, Surat hereinafter referred as "Ld.CIT(A)" all dated 22.03.2019 for the assessment year (AY) 2009-10, 2010-11, 2009-10 and 2010-11 respectively.
2. This appeal came up hearing on 23rd April 2021. The assessee has already filed each application for four appeals all dated 15.04.2021 contending therein that the assessee has settled dispute with the Department under Vivad-Se-Vishwas Scheme-2020 and had already received Form-3. The

assessee filed copy of Form-3, for each assessment year under **Vivad Se Vishwas Act, 2020** the details of which are as follows:

i) & ii) For ITA No.230/SRT/2019, A.Y. 2009-10, and ITA No.232/SRT/2019 A.Y. 2009-10 FORM-3, dated 19.12.2020 vide Acknowledgment No.844746090191220 issued by PCIT, Surat-1.

iii) & iv) For ITA No.231/SRT/2019, A.Y. 2010-11 and ITA No.233/SRT/2019 A.Y. 2010-11 FORM-3, dated 19.12.2020 vide Acknowledgment No.844735160191220 issued by PCIT, Surat-1.

3. The Id.Departmental Representative (Sr.DR) appearing for the Revenue has no objection if the appeals of assessee are dismissed as withdrawn. Considering the contents of the application filed by the assessee, four appeals of the assessee are dismissed as withdrawn being settled. Resultantly, the four appeals of the Assessee are dismissed. The AO is directed to pass consequential order as per CBDT Circular No.3/2021 dated 04.03.2021.

Order pronounced on 23rd April 2021 at the time of hearing of appeal.

Sd/-

(Dr.ARJUN LAL SAINI)

(लेखा सदस्य/ACCOUNTANT MEMBER)

सुरत/ **Surat**, दिनांक **Dated:** 23rd April 2021/**#SGR**

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Sd/-

(PAWAN SINGH)

(न्यायिक सदस्य/JUDICIAL MEMBER)

/ / **TRUE COPY** / /

Assistant Registrar, Surat